

# ANDHRA PRADESH ELECTRICITY REFORM (TRANSFER OF DISTRIBUTION UNDERTAKINGS FROM APTRANSCO TO DISTRIBUTION COMPANIES) ORDER, 2000

CONTENTS

- 1. Short title and commencement
- 2. Definitions
- 3. Implementation of the Second Transfer Scheme
- 4. Provisionality of the Transfer
- 5. <u>Representations by APDISTCO Workmen</u>
- 6. Assignment of Personnel other than the APDISTCO Workmen
- 7. Pending Proceedings
- 8. Power to remove difficulties

SCHEDULE A :- Schedule

SCHEDULE B :- Schedule

SCHEDULE C :- Schedule

SCHEDULE D :- Schedule

SCHEDULE E :- Schedule

SCHEDULE F :- Schedule

# ANDHRA PRADESH ELECTRICITY REFORM (TRANSFER OF DISTRIBUTION UNDERTAKINGS FROM APTRANSCO TO DISTRIBUTION COMPANIES) ORDER, 2000

In exercise of the powers conferred by Sections 23 and 24 of the Andhra Pradesh Electricity Reform Act, 1998 (Act No.30 of 1998), and sub-rule (2) of Rule 6 and sub-rule (5) of Rule 7 of the Andhra Pradesh Electricity Reform (Transfer Scheme) Rules, 1999, the Governor of Andhra Pradesh hereby makes the following Order for the purpose of providing and giving effect to the transfer of Distribution Undertakings of Transmission Corporation of Andhra Pradesh Ltd., (hereinafter referred to as APTRANSCO) to Distribution Companies i.e., APDISTCO-I, APDISTCO-II, APDISTCO-III and APDISTCO-IV.

# 1. Short title and commencement :-

(1) This Order may be called the Andhra Pradesh Electricity Reform (Transfer of Distribution Undertakings from APTRANSCO to Distribution Companies) Order, 2000.

(2) This Order shall come into force on the date of its publication in the Andhra Pradesh Gazette (hereinafter referred to as "the Official Gazette")

# 2. Definitions :-

Words and expression used and defined in the Act but not specifically defined in the Second Transfer Scheme appended to this Order as Appendix-I shall have the same meaning as assigned in the Act.

# 3. Implementation of the Second Transfer Scheme :-

(1) The State Government hereby orders that the Second Transfer Scheme shall come into force and be effective and be binding upon all the persons from the effective date.

(2) The Second Transfer Scheme shall be deemed to be a part and parcel of this Order.

# 4. Provisionality of the Transfer :-

(1) Subject to the terms and conditions contained herein, the State Government hereby provides that the transfer of the Distribution Undertakings made under the Second Transfer Scheme shall be provisional for a period not exceeding 12 months from the effective date.

(2) To the extent and during the period that the transfer of the Distribution Undertakings is provisional, a specified in sub-rule (1) above, the State Government may, by notification in the Official Gazette, alter, vary, modify, add or otherwise change the term(s) of the Second Transfer Scheme in such manner as the State Government may consider appropriate.

(3) Upon the expiry of the provisional period as specified in subrule (1), the transfer of the Distribution Undertakings shall become final and the State Government shall not exercise the power to make any alteration, variation, modification, addition or other change in or to any term of the Second Transfer Scheme.

(4) Neither the Transferees, nor any other person shall, whether based upon any provision of the Second Transfer Scheme or

otherwise, be entitled to dispute the transfers on the ground that they are provisional.

(5) Nothing contained in this clause 4 shall apply to Personnel and Personnel related matters. All Personnel related matters shall be in accordance with the terms of the Second Transfer Scheme, consistent with the Tripartite Agreements entered into during the period of August, 1997 till the end of April, 1998.

# **5.** Representations by APDISTCO Workmen :-

The APDISTCO Workmen shallbe entitled to make representations to the Committee raising any grievances that they may have, within a period of 180 days from the effective date. The Committee shall consider their representations and within a reasonable period, take a decision thereon.

# **<u>6.</u>** Assignment of Personnel other than the APDISTCO Workmen :-

The personnel other than the APDISTCO Workmen shall continue to work on an "as is where is basis" in the manner specified in the Second Transfer Scheme and the Tripartite Agreements and shall be finally absorbed as per the provisions of the Act, First Transfer Scheme and the Tripartite Agreements. The Tripartite Agreements shall be binding on the APDISTCOS.

# 7. Pending Proceedings :-

All the proceedings of whatever nature by or against the APTRANSCO, or against the Board which have been assumed by the APTRANSCO under the First Transfer Scheme, pending on the effective date, shall not abate or discontinue or otherwise in any way be prejudicially affected by reason of any transfer effected under the Second Transfer Scheme. Subject to what is provided in the Second Transfer Scheme, such proceedings may be continued by or against the concerned Transferee, in the same manner and to the same extent as would or might have been continued, prosecuted and/or enforced by or against the APTRANSCO had the transfers specified in the Second Transfer Scheme not been made.

# 8. Power to remove difficulties :-

The State Government shall have the power to remove difficulties arising in implementing the Second Transfer Scheme.

<u>SCHEDULE A</u> Schedule

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#### Schedule 'A'

[See Clause 2(f)]

1. Area-I consists of the following circles/districts in the State of Andhra Pradesh :

- (i) Srikakulam
- (ii) Vizianagaram
- (iii) Visakhapatnam
- (iv) East Godavari
- (v) West Godavari
- 2. Area-II consists of the following circles/districts in the State of Andhra Pradesh :
- (i) Krishna
- (ii) Guntur
- (iii) Nellore
- (iv) Prakasam
- (v) Chittoor
- (vi) Cuddapah
- 3. Area-III consists of the following circles/districts in the State of Andhra Pradesh :
- (i) Kurnool
- (ii) Anantapur
- (iii) Hyderabad
- (iv) Rangareddy
- (v) Nalgonda
- (vi) Medak
- (vii) Mahaboobnagar
- 4. Area-IV consists of the following circles/districts in the State of Andhra Pradesh :
- (i) Adilabad
- (ii) Nizamabad
- (iii) Warangal
- (iv) Karimnagar
- (v) Khammam

## <u>SCHEDULE B</u> Schedule

[See clause 2(1)(k)(l) and clause 3.1] Distribution undertaking of Area-I

#### 1. Distribution Undertaking :-

All the Assets, Liabilities, Proceedings and Personnel pertaining exclusively or primarily to the Distribution Undertaking of Area-I, including but not limited to the following namely :-

(a) the Distribution system.

(b) other Assets, including but not limited to, special tools and equipment, material handling equipment earth movers, bulldozers, concrete mixers, cranes, trailers, heavy and light vehicles, furniture and fixtures, office equipment (including computer systems, telecommunication systems and software), air conditioners, refrigerators, spares, consumables, raw materials, lands and civil work installations including roads, buildings, schools, dispensaries, training centres, workshops, work in progress, scrap.

(c) current Assets, including without lamination, cash in hand, cash at bank, short term investments, deposits, advances paid, receivables, accrued incomes, prepaid expenses and inventories.

(d) all current contracts, agreements, easements, rights of way, licenses, permits, consents, approvals, arrangements, patents, trademarks and other intellectual property rights and interest, books and records, files, plans, drawings, designs, specifications, customer list, billing and payment records, insurance and all interests, rights, claims and rights of action relating to any of the Assets described in paragraph-I, to the extent of and so far as relate exclusively or primarily to Area-I.

(e) Liabilities (other than contingent liabilities) restricted to the extent specified in the balance sheet as on the effective date.

(f) contingent liabilities arising in the ordinary course of business pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-I including consumer claims, refund of security deposits, claims and all proceedings related thereto whether pending on the effective date or initiated after the effective date, subject to the potential liability having arisen before the effective date.

(g) all proceedings pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-I.

(h) Personnel as specified in Part-III of this Schedule.

## 2. Opening Balance sheet :-

(1) The opening balance sheet of the APDISTCO-I as on the effective date shall be prepared as per the books of account of the APTRANSCO, as on the effective date and shall be subject to the adjustments that may be determined by the State Government, in accordance with the Rules and Second Transfer Scheme. The provisional balance sheet of the APDISTCO-I in Part II hereof isbased on the opening balance sheet of the APTRANSCO as finalised by the State Government vide G.O. Ms. No.11, Energy (Power III), January 31, 2000.

(2) The further adjustments required to prepare the balance sheet of the APDISTCO-I as on the effective date based on the books ofaccount of the APTRANSCO, shall include, but not be limited to :

(a) Updating the books of accounts, assets and liabilities balances, to account for the operations of the APTRANSCO till the effective date;

(b) adjustments necessary for determining realisable value of assets and liabilities

(c) Adjustments arising from the audit of the financial statements of the APTRANSCO as on the effective date.

(d) Enhancement of re-structuring adjustments in accordance with the Rules and to implement the objectives of the Rules;

(e) To allocate/or re-allocate assets and liabilities, including outstanding and/or accrued liabilities, as may be determined by the State Government to implement the objectives of the Rules;

(f) Such other adjustments as the State Government may deemnecessary to implement the objectives of the Rules.

## 3. Consideration :-

In consideration of the transfer of the Distribution Undertaking to the APDISTCO-I in terms of the Rules and the Second Transfer Scheme, the APDISTCO-I shall issue and allot 6,39,69,030 number of equity shares of face value of Rs.10/-each, at par value, to the APTRANSCO.

#### Part II

[See Clause 3.1(3)] Provisional Opening Balance Sheet of APDISTCO-I as on the Effective Date

		(Rs. In Crores)
	1. Assets	
	A. Fixed Assets	
1.	(a) Gross Fixed Assets	502.37
	(b) Less Accumulated Depr3eciation	(227.63)
	(c) Net Fixed Assets	274.74
2.	Capital Works in progress/other assets	65.95
3.	Investments	0.11
	Total A Fixed Assets (1+2+3)	340.80
	B. Subsidy receivable from Govt. of A.P.	
	C. Current Assets	
1.	Cash and Bank Balances	16.82
2.	Stock (Net of Provision)	15.88
3.	(a) Sundry Debtors for Electricity	92.32
	(b) Accrued Revenue	117.08
	(c) Less Provision for Bad and Doubtful debt	(67.16)

	(-,	()
	(d) other receivables (Electy. Duty etc.)	0.11
	Net Debtors (a+b+c+d)	142.35
4.	Loans and Advances	7.57
5.	Other Current Assets	5.58
	Total C Current Assets (1 to 5)	188.20
	Total Assets (A+B+C)	529.00
	2. LIABILITIES	
	A. Networth	
1.	Equity	63.97
2.	Consumer Contribution/Grants	5.83
	Total Net Worth	69.80
	B. Reserves for Employees Funds	(0.36)
	C. Long term Debt	
1.	State Government Loans	
2.	Loans from others	131.41
	Total (C) Long Term Loans (1 to 2)	131.41
	D. Current Liabilities	
1.	Capital and O & M Supplies	36.96
2.	Deposits from consumers	195.21
3.	Deposits and retentions	12.13
4.	Accrued liabilities on borrowings	5.34
5.	Other Current Liabilities	52.82
6.	Payment due on Capital Liabilities	25.69
	Total Current Liabilities (1 to 6)	328.15
	Total Liabilities (A + B + C + D)	529.00

#### SCHEDULE C Schedule

## Schedule "C"

#### Part I

[See clause 2(1)(k)(2) and clause 3.2] Distribution Undertaking of Area-II

#### 1. Distribution Undertaking :-

All the Assets, Liabilities, Proceedings and Personnel pertaining exclusively or primarily to the Distribution Undertaking of Area-II, including but not limited to the following namely :-

(a) the Distribution System

(b) other Assets, including but not limited to, special tools and equipment, material handling equipment earth movers, bulldozers, concrete mixers, cranes, trailers, heavy and light vehicles, furniture and fixtures, office equipment (including computer systems, telecommunication systems and

software), air conditioners, refrigerators, spares, consumables, raw materials, lands and civil work installations including roads, buildings, schools, dispensaries, training centres, workshops, work in progress, scrap.

(c) current Assets, including without limitation, cash in hand, cash at bank, short term investments, deposits, advances paid, receivables, accrued incomes, prepaid expenses and inventories.

(d) all current contracts, agreements, easements, rights of way, licences, permits, consents, approvals, arrangements, patents, trademarks and other intellectual property rights and interests, books and records, files, plans, drawings, designs, specifications, customer list, billing and payment records, insurance and all interests, rights, claims and rights of action relating to any of the Assets described in paragraph 1, to the extent of and so far as relate exclusively or primarily to Area-II.

(e) liabilities (other than contingent liabilities) restricted to the extent specified in the balance sheet as on the effective date.

(f) contingent liabilities arising in the ordinary course of business pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-II including consumer claims, refund of security deposits, claims and all proceedings related thereto whether pending on the effective date or initiated after the effective date, subject to the potential liability having arisen before the effective date.

(g) all proceedings pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-II.

(h) personnel as specified in Part-III of this Schedule.

## 2. Opening Balance Sheet :-

(1) The opening balance sheet of the APDISTCO-II as on the effective date shall be prepared as per the books of account of the APTRANSCO, as on the effective date and shall be subject to the adjustments that may be determined by the State Government, in accordance with the Rules and the Second Transfer Scheme. The provisional balance sheet of the APDISTCO-II in Part-II hereof is based on the opening balance sheet of the APTRANSCO as finalised by the State Government vide G.O. Ms. No.11, Energy (Power III), January 31, 2000.

(2) The further adjustments required to prepare the balance sheet of the APDISTCO-II as on the effective datebased on the books of account of the APTRANSCO, shall include, but not be limited to :

(a) Updating the books of accounts, assets and liabilities balances, to account for the operations of the APTRANSCO till the effective date;

(b) Adjustments necessary for determining realisable value of assets and liabilities;

(c) Adjustments arising from the audit of the financial statements of the APTRANSCO as on the effective date;

(d) Enhancement of re-structuring adjustments in accordance with the rules and to implement the objectives of the Rules;

(e) To allocate/re-allocate assets and liabilities, including outstanding and/or accrued liabilities, as may be determined by the State Government to implement the objectives of the Rules;

(f) Such other adjustments as the State Government maydeem necessary to implement the objectives of the Rules.

#### 3. Consideration :-

In consideration of the transfer of the Distribution Undertaking to the APDISTCO-II in terms of the Rules and the Second Transfer Scheme, the APDISTCO-II shall issue and allot 10,48,53,040 number of equity shares of face value of Rs.10/- each, at par value, to the APTRANSCO.

#### Part II

[See clause 3.2(3)]

Provisional opening balance sheet of APDISTCO-II as on the effective date

		(Rs. In Crores
	1. Assets	
	A. Fixed Assets	
1.	(a) Gross Fixed Assets	728.87
	(b) Less Accumulated Depreciation	(330.94)
	(c) Net Fixed Assets	397.93
2.	Capital Works in progress/other assets	84.94
3.	Investments	0.21
	Total A Fixed Assets (1+2+3)	483.08
	B. Subsidy receivable from Govt. of A.P.	
	C. Current Assets	
1.	Cash and Bank Balances	11.98
2.	Stock (Net of Provision)	21.31
3.	(a) Sundry Debtors for Electricity	128.30
	(b) Accrued Revenue	128.35
	(c) Less Provision for Bad and Doubtful debt	(86.79)
	(d) other receivables (Electy. Duty etc.)	0.07
	Net Debtors (a+b+c+d)	169.93
4.	Loans and Advances	12.59
5.	Other Current Assets	12.79
	Total C Current Assets (1 to 5)	228.60
	Total Assets (A+B+C)	711.68
	2. LIABILITIES	
	A. Networth	
1.	Equity	104.85
2.	Consumer Contribution/Grants	11.34
	Total Net Worth	116.19
	B. Reserves for Employees Funds	(0.48)
	C. Long term Debt	
1.	State Government Loans	

2.	Loans from others	220.80
	Total (C) Long Term Loans (1 to 2)	220.80
	D. Current Liabilities	
1.	Capital and O & M Supplies	65.12
2.	Deposits from consumers	172.85
3.	Deposits and retentions	10.18
4.	Accrued liabilities on borrowings	7.68
5.	Other Current Liabilities	81.26
6.	Payment due on Capital Liabilities	37.12
	Total Current Liabilities (1 to 6)	374.21
	Total Liabilities (A + B + C + D)	711.68
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#### SCHEDULE D Schedule

#### Schedule "D"

Part-I [See Clause 2(1)(k)(3) and Clause 3.3] Distribution Undertaking of Area-III

#### 1. Distribution Undertaking :-

All the Assets, Liabilities, Proceedings and Personnel pertaining exclusively or primarily to the Distribution Undertaking of Area-III, including but not limited to the following, namely:

(a) the Distribution System.

(b) other Assets, including but not limited to, special tools and equipment, material handling equipment earth movers, bulldozers, concrete mixers, cranes, trailers, heavy and light vehicles, furniture and fixtures, office equipment (including computer systems, telecommunication systems and software), air conditioners, refrigerators, spares, consumables, raw materials, lands and civil work installations including roads, buildings, schools, dispensaries, training centres, workshops, work in progress, scrap.

(c) current Assets, including without limitation, cash in hand, cash at bank, short term investments, deposits, advances paid, receivables, accrued incomes, pre-paid expenses and inventories.

(d) all current contracts, agreements, easements, rights of way, licences, permits, consents, approvals, arrangements, patents, trademarks and other intellectual property rights and interests, books and records, files, plans, drawings, designs, specifications, customer list, billing and payment records, insurance and all interests, rights, claims and rights of action relating to any of the Assets described in paragraph 1, to the extent of and so far as relate exclusively or primarily to Area-III.

(e) Liabilities (other than contingent liabilities) restricted to the extent specified in the balance sheet as on the effective date.

(f) contingent liabilities arising in the ordinary course of business pertaining

exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-III including consumer claims, refund of security deposits, claims and all proceedings related thereto whether pending on the effective date or initiated after the effective date, subject to the potential liability having arisen before the effective date.

(g) all proceedings pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-III.

(h) Personnel as specified in Part-III of this Schedule.

# 2. Opening Balance Sheet :-

(1) The opening balance sheet of the APDISTCO-III as on the effective date shall be prepared as per the books of account of the APTRANSCO, as on the effective date and shall be subject to the adjustments that may be determined by the State Government, in accordance with the Rules and the Second Transfer Scheme. The provisional balance sheet of the APDISTCO-III in Part-II hereof is based on the opening balance sheet of the APTRANSCO as finalised by the State Government vide G.O. Ms. No.11, Energy (Power III), January 31, 2000.

(2) The further adjustments required to prepare the balance sheet of the APDISTCO-III as on the ffective date based on the books of account of the APTRANSCO, shall include, but not be limited to:

(a) Updating the books of accounts, assets and liabilities balances, to account for the operations of the APTRANSCO till the effective date;

(b) Adjustments necessary for determining realisable value of assets and liabilities;

(c) Adjustments arising from the audit of the financial statements of the APTRANSCO as on the effective date;

(d) Enhancement of re-structuring adjustments in accordance with the Rules and to implement the objectives of the Rules;

(e) To allocate/re-allocate assets and liabilities, including outstanding and/or accrued liabilities, as may be determined by the State Government to implement the objectives of the Rules;

(f) Such other adjustments as the State Governmentmay deem necessary to implement the objectives of the Rules.

## 3. Consideration :-

In consideration of the transfer of the Distribution Undertaking to the APDISTCO-III interms of the Rules and the Second Transfer Scheme, the APDISTCO-III shall issue and allot 12, 51, 27,190 number of equity shares of face value of Rs.10/- each, at par value, to the APTRANSCO.

Part

**II** [See clause 3.3(3)] Provisional Opening Balance Sheet of APDISTCO-III as on the Effective

1.	ASSETS	(Rs. in crores)
	A.Fixed Assets	
1.	(a) Gross Fixed Assets	1,077.02
	(b) Less Accumulated Depreciation	(489.91)
	(c) Net Fixed Assets	587.11
2.	Capital Works in progress/other assets	161.75
3.	Investments	1.01
	Total A Fixed Assets (1+2+3)	749.87
	B. Subsidy receivable from Government of A.P.	
	C. Current Assets	
1.	Cash and Bank Balances	21.32
2.	Stock (Net of Provision)	31.22
3.	a) Sundry Debtors for Electricity	523.84
	b) Accrued Revenue	207.71
	c) Less Provision for Bad and Doubtful debt	(305.71)
	d) Other receivables (Electy. Duty etc.)	0.42
	Net Debtors (a+b+c+d)	426.26
4.	Loans and Advances	19.81
5.	Other Current Assets	12.83
	Total C Current Assets (1 to 5)	511.44
	Total Assets (A+B+C)	1,261.31
	2. LIABILITIES	
	(A) Networth	
1.	Equity	125.13
2.	Consumer Contribution/Grants	9.98
	Total Net Worth	135.11
	(B) Reserves for Employees Funds	3.44
	(C) Long term debt	
1.	State Government Loans	
2.	Loans from others	262.22
	Total (C) Long Term Loans (1 to 2)	262.22
	(D) Current Liabilities	
1.	Capital and O&M Supplies	206.12
2.	Deposits from consumers	289.35
3.	Deposits and retentions	(9.63)
4.	Accrued liabilities on borrowings	12.16
5.	Other Current Liabilities	303.78
6.	Payment due on Capital Liabilities	58.76
	Total Current Liabilities (1 to 6)	860.54
	Total Liabilities (A+B+C+D)	1,261.31
	<u>SCHEDULE E</u>	

## Schedule "E"

**Part I** [See Clause 2(1)(k)(4) and clause 3.4] Distribution Undertaking of Area-IV

#### 1. Distribution Undertaking :-

All the Assets, Liabilities, Proceedings and Personnel pertaining exclusively or primarily to the Distribution Undertaking of Area-IV, includinjg but not limited to the following namely :-

(a) the Distribution System;

(b) other Assets, including but not limited to, special tools and equipment, material handling equipment earth movers, bulldozers, concrete mixers, cranes, trailers, heavy and light vehicles, furniture and fixtures, office equipment (including computer systems, telecommunication systems and software), air conditioners, refrigerators, spares, consumables, raw materials, lands and civil work installations including roads, buildings, schools, dispensaries, training centres, workshops, work in progress, scrap;

(c) current Assets, including without limitation, cash in hand, cash at bank, short term investments, deposits, advances paid, receivables, accrued incomes, pre-paid expenses and inventories;

(d) all current contracts, agreements, easements, rights of way, licenses, permits consents, approvals, arrangements, patents, trademarks and other intellectual property rights and interests, books and records, files, plans, drawings, designs, specifications, customer list, billing and payment records, insurance and all interests, rights, claims and rights of action relating to any of the Assets described in paragraph I, to the extent of and so far as relate exclusively or primarily to Area-IV;

(e) liabilities (other than contingent liabilities) restricted to the extent specified in the balance sheet as on the effective date;

(f) contingent liabilities arising in the ordinary course of business pertaining exclusively or primarily to the Distribution Business and Distribution Undertaking of Area-IV including consumer claims, refund of security deposits, claims and all proceedings related thereto whether pending on the effective date or initiated after the effective date, subject to the potential liability having arisen before the effective date;

(g) all proceedings pertaining exclusively or primarily to the Distribution Business and Distribution Undetaking of Area-IV;

(h) Personnel as specified in Part-III of this Schedule;

## 2. Opening Balance Sheet :-

(1) The opening Balance sheet of the APDISTCO-IV as on the effective date shall be prepared as per the books of account of the APTRANSCO, as on the effective date and shall be subject to the adjustments that may be

determined by the State Government, in accordance with the rules and the Second Transfer Scheme. The provisional balance sheet of the APDISTCO-IV in Part II hereof is based on the opening balance sheet of the APTRANSCOas finalised by the State Government vide G.O. Ms. No.11, Energy (Power III), January 31, 2000.

(2) The further adjustments required to prepare the balance sheet of the APDISTCO-IV as on the effective date basedon the books of account of the APTRANSCO, shall include, but not be limited to :

(a) updating the books of accounts, assets and liabilities balances, to account for the operations of the APTRANSCO till the effective date;

(b) adjustments necessary for determining realisable value of assets and liabilities.

(c) adjustments arising from the audit of the financial statements of the APTRANSCO as on the effective date.

(d) enhancement of re-structuring adjustments in accordance with the rules and to implement the objectives of the rules;

(e) to allocate/re-allocate assets and liabilities, including outstanding and/or accrued liabilities, as may be determined by the State Government to implement the objectives of the rules;

(f) such other adjustments as the State Government may deem necessary to implement the objectives of the rules.

## 3. Consideration :-

In consideration of the transfer of the Distribution Undertaking to the APDISTCO-IV in terms of the rules and the Second Transfer Scheme, the APDISTCO-IV shall issue and allot 13,40,44,550 number of equity shares of face value of Rs.10/- each, at par value, to the AP TRANSCO.

## Schedule "E"

## Part-II

[See Clause 3.4(3)]

Provisional Opening Balance Sheet of APDISTCO-IV as on the Effective Date

		(Rs. in crores)
Fixed	1. ASSETS	
1.	(a) Gross Fixed Assets	591.78
	(b) Less Accumulated Depreciation	(267.7)
	(c) Net Fixed Assets	324.03
2.	Capital Works in progress/other assets	92.41
3	Investments	0.26
	Total A Fixed Assets (1+2+3)	416.70
	B. Subsidy receivable from Government of AP	
	C. Current Assets	
1	Cash and Rank Ralances	Q 17

2.	Stock (Net of Provision)	17.02
3.	(a) Sundry Debtors for Electricity	297.23
	(b) Accrued Revenue	95.50
	(c) Less Provision for Bad and Doubtful debt	(159.2
	(d) Other receivables (Electy. Duty etc.)	0.94
	Net Debtors (a+b+c+d)	234.44
4.	Loans and Advances	16.55
5.	Other Current Assets	10.29
	Total C Current Assets (1 to 5)	286.42
	Total Assets (A+B+C)	703.12
	2. LIABILITIES	
	A. NETWORTH	
1.	Equity	134.04
2.	Consumer Contribution/Grants	5.24
	Total Net Worth	139.28
	B. Reserves for Employees Funds	1.97
	C. Long term debt	
1.	State Government Loans	
2.	Loans from others	267.32
	Total (C) Long Term Loans (1 to 2)	267.32
	D. Current Liabilities	
1.	Capital and O&M Supplies	53.60
2.	Deposits from consumers	120.54
3.	Deposits and retentions	17.97
4.	Accrued liabilities on borrowings	6.22
5.	Other Current Liabilities	65.84
6.	Payment due on Capital Liabilities	30.38
	Total Current Liabilities (1 to 6)	294.55
	Total Liabilities (A+B+C+D)	703.12
	<u>SCHEDULE F</u> Schedule	
	Schedule "F"	
	Clause 4] onal Balance Sheet of APTRANSCO as on Effective Dat	
		(Rs. In crores)
	1.ASSETS	
1.	A. Fixed Assets	
1.	A. Fixed Assets   (a) Gross Fixed Assets	1570.42

2.	Capital Works in progress/other asset	664.61
3.	Investments	
	(a) Share capital in GVK & APGPCL	35.94
	(b) Share capital in Distribution Com	427.99
	Total A. Fixed Assets and Investment	2168.82
	B. Subsidy receivable from Governm	1656.76
	C. Current Assets	
1.	Cash and Bank Balances	(31.44)
2.	Stock (Net of provision)	81.14
3.	Inter State Receivables	1.11
4.	Inter Unit Accounts (Net of provision	91.39
5.	Loans and Advances	42.70
6.	Other Current Assets	348.21
	Total C. Current Assets (1 to 6)	533.11
	Total Assets (A+B+C)	4358.69
	2. LIABILIT	
	A. Net worth	
1.	Equity	540.56
2.	Capital Reserves/ Grants	0.55
	Total Net worth	541.11
	B. Reserves for Employees Funds	6.04
	C. Long Term debt	
1.	State Government Loans	286.62
2.	Loans from others	1189.46
	Total (C) Long Term Loans (1 to 2)	1476.08
	D. Current Liabilities	
1.	Power purchases	1309.94
2.	Capital and O&M Supplies	394.76
3.	Deposits and retentions	9.23
4.	Bank borrowings for working capital	300.44
5.	Accrued liabilities on borrowings	28.58
6.	Other current liabilities	267.45
7.	Payment due on capital liabilities	25.06
	Total Current Liabilities (1 to 6)	2335.46
	Total Liabilities (A+B+C+D)	4358.69